FORM B

PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHRIRAM SEPL COMPOSITES PRIVATE LIMITED

Sl. No.	PARTICULARS	DETAILS
1.	Name of corporate debtor	Shriram SEPL Composites Private Limited
2.	Date of incorporation of corporate debtor	13 December 2007
3.	Authority under which corporate debtor is Incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25200TN2007PTC065726
5.	Address of the registered office and principal office (if any) of corporate debtor	31-A/12, SIDCO Industrial Estate, North Phase, Ambattur, Chennai-600 098
6.	Date of closure of Insolvency Resolution Process	27th March, 2022
7.	Liquidation commencement date of corporate debtor	28th April, 2022 (Order received on 2nd May, 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Ajay S Jain IBBI/IPA-001/IP-P01684/2019-2020/12631
9.	Address and e-mail of the liquidator, as registered with the Board	AJAY S JAIN Flat-10G, Bhavya Block, Sri Mahalakshmi Utsav Apartments, No. 339, Konnur High Road, Ayanavaram, Chennai – 600 023 Email ID: sseplcirp@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	AJAY S JAIN #6/2, 4th Floor, Wellington crescent, Pycrofts garden road, Nungambakkam, Chennai – 600 006. Email ID: sseplcirp@gmail.com
11.	Last date for submission of claims	01st June, 2022

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the Shriram SEPL Composites Private Limited on 28th April, 2022.

The stakeholders of Shriram SEPL Composites Private Limited are hereby called upon to submit their claims with proof on or before **01st June, 2022**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : Ajay S Jain

Date : 04.05.2022

Plate : Chennai

AJAY S JAIN Insolvency Professional Regn. No. IBBI/IPA-001/IP-P01684/2019-2020/12631

Ajay

Network18

NETWORK18 MEDIA & INVESTMENTS LIMITED

CIN: L65910MH1996PLC280969
Regd. Office: First Floor, Empire Complex, 414 - Senapati Bapat Marg, Lower Parel, Mumbai - 400 013.
Tel: +91 22 6666 7777/ 4001 9000
Website: www.nw18.com | Email: investors.n18@nw18.com

EXTRACT OF AUDITED CONSOLIDATED FINANCIAL RESULTS FOR THE YEAR ENDED ON 31ST MARCH, 2022

(₹ in lakh, except per share data)

Particulars	Year ended 31st March, 2022	Year ended 31st March, 2021
Value of Sales and Services	6,83,117	5,45,876
Goods and Services Tax included in above	95,098	75,365
Revenue from Operations	5,88,019	4,70,511
Profit/ (Loss) for the year before Tax	93,927	51,177
Profit/ (Loss) for the year after Tax *	83,765	54,659
Total Comprehensive Income for the year (after tax)	84,112	54,809
Paid up Equity Share Capital, Equity Shares of ₹ 5 each	51,768	51,768
Other Equity excluding Revaluation Reserve	23,708	2,890
Earnings per Equity Share (Face value of ₹ 5 each)		
1- Basic (₹)	2.00	0.31
2- Diluted (₹)	2.00	0.31

* Includes Non-Controlling Interest

Notes:

1 The Audit Committee has reviewed the above results and the Board of Directors has approved the above results and it's release at their respective meetings held on 3rd May, 2022.

2 **Additional information on Audited Standalone Financial Results is as follows:**

(₹ in lakh)

Particulars	Year ended 31st March, 2022	Year ended 31st March, 2021
Value of Sales and Services	18,962	13,539
Goods and Services Tax included in above	2,229	1,684
Revenue from Operations	16,733	11,855
Profit/ (Loss) for the year before Tax	(9,007)	(13,274)
Profit/ (Loss) for the year after Tax	(9,007)	(13,274)
Total Comprehensive Income for the year (after tax)	(9,436)	(13,746)

3 The above is an extract of the detailed format of Standalone and Consolidated Financial Results for the quarter and year ended 31st March, 2022 filed with the Stock Exchanges under Regulation 33 of the SEBI (Listing Obligations and Disclosure Requirements) Regulations, 2015. The full format of the Standalone and Consolidated Financial Results for the quarter and year ended 31st March, 2022 are available on the Stock Exchange websites (**www.bseindia.com/ www.nseindia.com**) and Company's website (**www.nw18.com**).

For **Network18 Media & Investments Limited**
Sd/-
Chairman

Date : May 3, 2022

Public Notice
TO WHOMSOEVER IT MAY CONCERN

This is to inform the General Public that the following share certificate of GHCL Limited, having its Registered Office at GHCL House, Navrangpura, Ahmedabad 380009 registered in the name of the following Shareholders/have been lost by them.

Sr No.:1; **Name of the Shareholder/s:** Ashok G Hiranandani; **Folio No:** 0059074; **Certificate No./s:** 121843; **Distinctive Number/s:** 26820716 to 26820815; **No. of Shares:** 100.

The Public are hereby cautioned against purchasing or dealing in any way with the above referred share certificates.

Any person who has any claim in respect of the said share certificate/s should lodge such claim with the Company or its Registrar and Transfer **Agents Link intime India Private Limited 247 Park, C - 101, 1st Floor. L.B.S Marg Vikroli (W) Mumbai- 400083 TEL:022 49186270** within 15 days of publication of this notice after which no claim will be entertained and the Company shall proceed to issue Duplicate Share Certificate/s.

Place : Bengaluru — Ashok G Hiranandani
Date : 4th May 2022 — Name of Legal Claimant

RACL Geartech Limited
Regd. Office: 15th Floor, Eros Corporate Tower, Nehru Place, New Delhi - 110019 (India)
Tel No.: 011-66155129 | Fax No.: 0120-4588513
Email: investor@raclgeartech.com
Website : www.raclgeartech.com
CIN : L34300DL1983PLC016136

NOTICE FOR THE LOSS OF SHARE CERTIFICATES

NOTICE is hereby given that following share certificate(s) issued by the Company are stated to be lost/ misplaced and the registered holder thereof have applied to the Company for issue of duplicate share certificates:

Folio No.	Name of the Shareholder	Share Certificate(s) No.	Distinctive Numbers From	Distinctive Numbers To	No. of Shares
0032735	Sukhwant Sidhu	13098-13099	3908808	3909007	200

The public is hereby warned against purchasing or dealing in any way with the above share certificates. Any person(s) who has/ have any claim(s) with the Company in respect of the said share certificates should lodge such claim at its Registered Office at the address given above within 15 days of the publication of this Notice, after which no claim will be entertained and the Company will proceed to issue Duplicate Share Certificates.

For RACL Geartech Limited
Sd/-
Shagun Bajpai
Company Secretary & Compliance Officer

Place: Noida
Date : 3rd May, 2022

POST OFFER PUBLIC ANNOUNCEMENT
FOR THE ATTENTION OF EQUITY SHAREHOLDERS OF

AMRIT CORP. LIMITED

Corporate Identity No: L15141UP1940PLC000946
Registered Office: CM-28 (First Floor), Gagan Enclave, Amrit Nagar, G T Road, Ghaziabad - 201009 (UP);
Corporate Office: A-95, Sector-65, Noida-201309(U.P.) Tel. No.: 0120-4506900/11; Fax:0120-4506910.; Company Secretary & Compliance Officer: Pranab Kumar Das; E-mail: info@amritcorp.comWebsite: www.amritcorp.com

This post offer Public Announcement dated May 02, 2022 (**"Post Offer PA"**) is being issued by Inga Ventures Private Limited (**"Manager" or "Manager to the Delisting Offer"**) for and on behalf of the certain members of the promoter and promoter group of Amrit Corp. Limited (**"Company"**), (as defined under the SEBI (Issue of Capital and Disclosure Requirements) Regulations, 2018, as amended (**"Promoter Group"**)) viz., Naresh Kumar Bajaj, Ashwini Kumar Bajaj, Vikram Kumar Bajaj, Amrit Banaspati Company Private Limited, A. K. Bajaj Investment Private Limited. (collectively **"Acquirers"**), to the public shareholders (i.e. shareholders other than the Promoter and the Promoter Group) as defined under Regulation 2(1)(t) of the Delisting Regulations (as defined below) and hereinafter referred to as **"Public Shareholders"**), expressing their intention to: (a) acquire all the Equity Shares that are held by Public Shareholders, either individually/ collectively or together with other members of the Promoter Group, as the case may be; and (b) consequently voluntarily delist the Equity Shares from the **BSE Limited**, the stock exchange where the shares of the Company are listed (**the "Stock Exchange"**), by making a delisting offer, in accordance with the Securities and Exchange Board of India (Delisting of Equity Shares) Regulations, 2021, as amended (**"SEBI Delisting Regulations"**) and in accordance with the terms and conditions set out in the detailed public announcement dated April 14, 2022 (**"Detailed Public Announcement"**) and in the letter of offer dated April 14, 2022 (**"Letter of Offer"**) (**"Delisting Offer"**).

This Post Offer PA should be read in conjunction with the Detailed Public Announcement and the Letter of Offer. The capitalized terms used but not defined in this Post Offer PA shall have the same meaning as assigned to them in the Detailed Public Announcement and the Letter of Offer.

The Acquirers had issued the Detailed Public Announcement and the Letter of Offer seeking to acquire, up to 7,72,807 (Seven Lakhs Seventy Two Thousand Eight Hundred and Seven) Equity Shares (**"Offer Shares"**) representing 25.44% of the paid-up equity share capital of the Company that are held by the Public Shareholders of the Company. The Public Shareholders holding Equity Shares were invited to tender their Equity Shares (**"Bids"**) pursuant to the reverse book building process as prescribed in the SEBI Delisting Regulations through the Stock Exchange Mechanism (**"Reverse Book Building"**) during the bid period starting from Monday April 25, 2022 to Friday, April 29, 2022 in accordance with the SEBI Delisting Regulations (**"Bid Period"**).

1. DISCOVERED PRICE

1.1. In terms of Regulation 20(1) read with Schedule II of the SEBI Delisting Regulations, the discovered Price is ₹945 per Equity Share (**"Discovered Price"**). The Acquirers have decided to accept ₹945 per share as the final exit price (**"Exit Price"**) for Equity Shares successfully tendered in the Delisting Offer at or below the Exit Price.

2. SUCCESS OF THE DELISTING OFFER

2.1 In accordance with Regulation 21(a) of the SEBI Delisting Regulation and as stated in paragraph 14.1 of the Detailed Public Announcement and the Letter of Offer, this Delisting Offer would be deemed to be successful only if a minimum number of Offer Shares were tendered and acquired in the Delisting Offer at or below the Exit Price so as to cause the cumulative number of Equity Shares held by the Acquirers along with other members of the Promoter Group, post-acquisition through the Acquisition Window Facility constituting 90% of the paid up equity share capital of the Company, excluding such Equity Shares in terms of Regulation 21(a) of the SEBI Delisting Regulations.

2.2 The Acquirers shall acquirer 552094 Equity Shares validly tendered at or below the Exit Price in the Reverse Book Building process and post completion of the acquisition, the shareholding of the Acquirers along with other members of the Promoter Group shall be 92.74% of the paid up equity share capital of the Company, which would exceed the minimum number of Equity Shares required for the Delisting Offer to be successful in terms of Regulation 21(a) of the SEBI Delisting Regulations.

2.3 To the best of our knowledge, except for 79,164 Equity Shares constituting 2.61% of the paid-up equity share capital of the Company transferred to Investors Education and Protection Fund (IEPF), there are no inactive shareholders in the Company.

2.4 The Letter of Offer was dispatched to all the Public Shareholders as on the specified date i.e. April 15, 2022 in accordance with Regulation 16 of the SEBI Delisting Regulations.

2.5 The Delisting Offer is thus deemed to be successful.

2.6 All the Public Shareholders of the Company who have validly tendered their Equity Shares at or below the Exit Price will be paid the consideration at the Exit Price of ₹945 per Equity Share. The last date for payment of consideration to all the Public Shareholders (in respect of whom no regulatory approvals are required) and whose Bids have been accepted will be on or before Wednesday, May 11, 2022. Clearing Corporation will make direct funds pay out to the Public Shareholders whose Equity Shares have been accepted under the Delisting Offer. If bank account details of any Public Shareholders are not available or if the funds transfer instruction is rejected by the Reserve Bank of India/ relevant bank(s), due to any reasons, then the amount payable to the concerned Public Shareholder will be transferred to the Seller Members for onward transfer to such Public Shareholders.

2.7 The Equity Shares of the Public Shareholders whose Bids have been rejected, will be returned to the Public Shareholders in accordance with Method of Settlement contained in paragraph 18 of the Detailed Public Announcement and the Letter of Offer read with the SEBI Circulars.

2.8 The Company will initiate the necessary steps to delist its Equity Shares from the Stock Exchange. The date of delisting of Equity Shares shall be announced in the same newspapers in which the Detailed Public Announcement and this Post Offer PA has been appeared.

3. OUTSTANDING EQUITY SHARES AFTER DELISTING

3.1. In accordance with Regulation 26 of the SEBI Delisting Regulations, all the Public Shareholders who continue to hold Equity Shares after the reverse book building process (**"Residual Shareholders"**) will be able to offer their Equity Shares to the Acquires at the Exit Price for a period of one year following the date of the delisting of the Equity Shares from the Stock Exchange (**"Exit Window"**)

3.2. The Acquirers shall ensure that the rights of the Residual Shareholders are protected and shall be responsible for compliance with Regulation 27 of the SEBI Delisting Regulations and the Stock Exchange shall monitor the compliance of the same.

If Public Shareholders have any query with regard to the Delisting Offer, they should consult the Manager to the Delisting Offer or the Registrar to the Delisting Offer. All the other terms and conditions of the Delisting Offer as set forth in the Detailed Public Announcement and the Letter of Offer remain unchanged. This Post Offer PA is also available on the website of the Stock Exchange, www.bseindia.com.

The Acquirers accept the full responsibility for the information contained in this Post Offer PA and confirms that such information is true, fair and adequate in all material aspects.

INGA	MASS
INGA VENTURES PRIVATE LIMITED 1229, Hubtown Solaris, N.S. Phadke Marg, Opp. Telli Galli, Andheri (E) - 400 069, Mumbai, Maharashtra, India **Telephone:** + 91 22 68540808 **Facsimile:** +91 22 2681 6020 **Email:** amrit.delisting@ingaventures.com, **Investor Grievance Email:** investors@ingaventures.com **Contact Person:** Kavita Shah **Website:** www.ingaventures.com **SEBI Registration No.:** INM000012698	**MAS SERVICES LIMITED** **CIN:** U74899DL1973PLC006950 T-34, 2nd Floor, Okhla Industrial Area Phase II, New Delhi - 110020 **Tel. No.:** 011-26387281/82/83; **Fax:** 011-26387284; **Contact person:** N.C. Pal; **Email:** info@masserv.com **Website:** www.masserv.com; **SEBI Registration Number:** INR000000049

For and on behalf of **Acquirers**

Sd/- Naresh Kumar Bajaj	Sd/- Ashwini Kumar Bajaj	Sd/- Vikram Kumar Bajaj
For an on behalf of AmritBanaspati Company Pvt. Ltd	**For an on behalf of** A. K. Bajaj Investment Pvt. Ltd.	
Sd/ Ashwini Kumar Bajaj **Director & Authorised Signatory**	Sd/ Ashwini Kumar Bajaj **Director & Authorised Signatory**	

Place : Ghaziabad (UP)
Date : 02/05/2022

PRESSMAN

FORM B
PUBLIC ANNOUNCEMENT

(Regulation 12 of the Insolvency and Bankruptcy Board of India (Liquidation Process) Regulations, 2016)

FOR THE ATTENTION OF THE STAKEHOLDERS OF SHRIRAM SEPL COMPOSITES PRIVATE LIMITED

	Relevant Particulars	
1.	Name of corporate debtor	Shriram SEPL Composites Private Limited
2.	Date of incorporation of corporate debtor	13 December 2007
3.	Authority under which corporate debtor is Incorporated / registered	Registrar of Companies, Chennai
4.	Corporate Identity No. / Limited Liability Identification No. of corporate debtor	U25200TN2007PTC065726
5.	Address of the registered office and principal office (if any) of corporate debtor	31-A/12, SIDCO Industrial Estate, North Phase, Ambattur, Chennai-600 098
6.	Date of closure of Insolvency Resolution Process	27th March, 2022
7.	Liquidation commencement date of corporate debtor	28th April, 2022 (Order received on 2nd May, 2022)
8.	Name and registration number of the insolvency professional acting as liquidator	Ajay S Jain IBBI/IPA-001/IP-P01684/2019-2020/12631
9.	Address and e-mail of the liquidator, as registered with the Board	AJAY S JAIN Flat-10G, Bhavya Block, Sri Mahalakshmi Utsav Apartments, No. 339, Konnur High Road, Ayanavaram, Chennai – 600 023 Email ID: sseplcirp@gmail.com
10.	Address and e-mail to be used for correspondence with the liquidator	AJAY S JAIN #6/2, 4th Floor, Wellington crescent, Pycrofts garden road, Nungambakkam, Chennai – 600 006. Email ID: sseplcirp@gmail.com
11.	Last date for submission of claims	01st June, 2022

Notice is hereby given that the National Company Law Tribunal, Chennai Bench has ordered the commencement of liquidation of the Shriram SEPL Composites Private Limited on 28th April, 2022.

The stakeholders of Shriram SEPL Composites Private Limited are hereby called upon to submit their claims with proof on or before **01st June, 2022**, to the liquidator at the address mentioned against item No.10.

The financial creditors shall submit their claims with proof by electronic means only. All other creditors may submit the claims with the proof in person, by post or by electronic means.

Submission of false or misleading proof of claims shall attract penalties.

Name and signature of liquidator : **Ajay S Jain**
Date : 04.05.2022
Plate : Chennai

NXTDIGITAL

NXTDIGITAL LIMITED

(CIN: L51900MH1985PLC036896)
Regd. Office: IN CENTRE, 49/50, MIDC, 12th Road, Andheri (East), Mumbai – 400 093. **Phone:** 022 2820 8585
e-mail id: investorgrievances@nxtdigital.in; **website:** www.nxtdigital.co.in

NOTICE
(for the attention of Equity Shareholders of the Company)
Transfer of Equity Shares of the Company to Investor Education and Protection Fund (IEPF)

This notice is published pursuant to the applicable provisions of the Companies Act, 2013 ("Act") read with Investor Education and Protection Fund Authority (Accounting, Audit, Transfer and Refund) Rules, 2016 ("Rules") notified by the Ministry of Corporate Affairs as amended from time to time.

Members are hereby informed that pursuant to Section 124(6) of the Act read with the Rules, all the shares in respect of which dividend have remained unclaimed/ unpaid for a period of seven (7) consecutive years or more, are required to be statutorily transferred to the Investor and Education Protection Fund ("IEPF") established by the Investor Education and Protection Fund Authority.

As per the records of the Company, certain shareholders have not claimed the dividend declared and paid by the Company for the financial year 2014-15 and onwards for seven consecutive years. Accordingly, the shares wherein the dividend for the financial year 2014-15 and onwards has remained unpaid/ unclaimed for seven consecutive years are liable to be transferred to IEPF, if not claimed by the shareholders in time.

Pursuant to the said Rules, the Company had sent individual communication to those members who have not encashed their dividends for seven consecutive years and whose shares are liable to be transferred to the IEPF, requesting them to claim their unclaimed/ unpaid dividend amount(s) for the financial year 2014-15 and onwards by submitting the requisite documents to the Company's Registrar and Transfer Agent – KFin Technologies Limited (formerly known as KFin Technologies Private Limited) on or before September 25, 2022 to enable processing of claims before the due date and in order to avoid transfer of equity shares and unpaid/ unclaimed dividend for the year 2014-15 to the IEPF.

The Company has also uploaded the details of such members and shares due for transfer to IEPF on its website at www.nxtdigital.co.in Members are requested to refer the web-link http://nxtdigital.co.in/investors/unclaimed-dividend/ to verify the details of unencashed dividends and shares liable to be transferred to IEPF.

The concerned members, holding shares in physical form and whose shares are liable to be transferred to IEPF, may note that Company would be issuing duplicate share certificates in lieu of original share certificates held by them for the purpose of transfer of shares to IEPF as per Rules and upon such issue, the Original Shares which are registered in the name of the member will automatically stand cancelled and non-negotiable. The concerned members holding shares in dematerialized form (DEMAT) may note that the Company shall inform the depository by way of corporate action for transfer of shares in favor of the IEPF.

In case the Company does not receive any communication from the concerned members by **September 25, 2022**, the Company shall with a view to complying with the requirements set out in the Rules, transfer the shares to the IEPF without further notice in accordance with the requirement of the said Rules. Please note that no claim shall lie against the Company in respect of unpaid/unclaimed dividend and shares transferred to IEPF pursuant to the said Rules.

The members may please note that both the unpaid/Unclaimed Dividend and the shares transferred to IEPF including all benefits accruing on such shares, if any, can be claimed back by the concerned members from the IEPF by following the procedure prescribed under the Rules.

In case of any clarification / assistance in this regard, the concerned member(s) may write to the Company's Registrar and Transfer Agent – KFin Technologies Limited (formerly known as KFin Technologies Private Limited), Selenium Tower B, Plot No. 31- 32, Gachibowli, Financial District, Nanakramguda, Hyderabad - 500 032 or by sending an e-mail to einward.ris@kfintech.com or by sending an email to the Company at investorgrievances@nxtdigital.in

For NXTDIGITAL LIMITED
Sd/-
Ashish Pandey
Company Secretary

Place: Mumbai
Date: May 04, 2022

SALE NOTICE
DSK MOTORS PRIVATE LIMITED (IN LIQUIDATION)
Regd. Office.: 326/2, Mumbai Bangalore Highway Bavdhan Pune, Maharashtra -411021, India (CIN - U34102PN1999PTC013505)

Notice is hereby given to the public in general in connection with sale of assets owned by DSK Motors Private Limited (In Liquidation) (**"Corporate Debtor"**), offered by the Liquidator appointed by the Hon'ble NCLT, Mumbai Bench vide order dated March 17, 2020 in MA No. 3348 of 2019 in C.P. No. 512 of 2019 under the Insolvency and Bankruptcy Code, 2016 ("Code").

The assets of the Corporate Debtor, forming part of its liquidation estate, are being offered for sale. The bidding shall take place through online e-auction service provider Linkstar Infosys Private Limited at http://eauctions.co.in/

SR. NO.	PARTICULARS	DETAILS
1	Date and Time of Auction	**Date:** Thursday, June 02, 2022. **Time:** 11:00 a.m. to 4:00 p.m. (with unlimited extension of 5 minutes)
2	Address and e-mail of the Liquidator, as registered with IBBI	**Reg. Address:** 405B, Siddhivinayak Twins, Plot #9, Sector 17, Roadpali, Kalamboli, Dt. Raigad, Maharashtra 410218. **Reg. Email Id:** indrajitmukherjee15@yahoo.com
3	Process specific address for correspondence	405B, Siddhivinayak Twins, Plot #9, Sector 17, Roadpali, Kalamboli, Dt. Raigad, Maharashtra 410218. **E-mail Id:** dskmotorsliquidation@gmail.com

Particulars	Reserve Price	Earnest Money Deposit	Incremental Value
***Block I:** All the part and parcel of the land, commercial showroom, workshop situated at Survey No. 425/1B/2 and Survey No. 425/1/B/3 and the structure standing thereon; the plant and machinery installed therein including furniture, fixtures, amenities at the property situated in Village Kedgaon, Dtt. Ahmednagar, Maharashtra – 414001.	Rs. 10,17,03,094/- (Rupees Ten Crores Seventeen Lakhs Three Thousand Ninety Four Only)	Rs. 1,01,70,309/- (Rupees One Crore One Lakh Seventy Thousand Three Hundred Nine Only)	Rs. 10,00,000/- (Rupees Ten Lakhs Only)
***Block II:** The Land and commercial showroom, building including the furniture & fixtures, workshop property including the plant and machinery and amenities installed therein and washing shed, situated at Gut No. 331/1 at Village Sambhapur and within Registration District Kolhapur, Sub District, Taluka Hatkanangale, Maharashtra – 416122.	Rs. 10,36,11,840/- (Rupees Ten Crores Thirty Six Lakhs Eleven Thousand Eight Hundred Forty Only).	Rs. 1,03,61,184/- (Rupees One Crore Three Lakhs Sixty One Thousand One Hundred Eighty Four Only)	Rs. 10,00,000/- (Rupees Ten Lakhs Only)

**The assets of the Corporate Debtor are attached by Government of Maharashtra under the Maharashtra Protection of Interest of Depositors (in Financial Establishments) Act, 1999 and by Directorate of Enforcement under the Prevention of Money Laundering Act, 2001. The said assets were directed to be released by the Hon'ble NCLT, Mumbai vide Order dated February 02, 2021 in I.A. No. 2082 of 2020 and I.A. No. 1854 of 2020, respectively.*

Important Notes:

1. The sale shall be on "AS IS WHERE IS", "AS IS WHAT IS", "WHATEVER IT IS", "WHATEVER THERE IS" and "WITHOUT RECOURSE BASIS" and as such, the sale shall be without any kind of warranties and indemnities.
2. The details of the process and timelines of VDR access, site visit, due diligence etc. are outlined in the E-Auction Process Document. The said E-Auction Process Document is available on the website of e-auction service provider Linkstar Infosys Private Limited, from May 04, 2022. Address to the said website is: https://eauctions.co.in/
3. Interested bidders shall participate after **mandatorily** reading and agreeing to the relevant terms and conditions including as prescribed in E-Auction Process Document and accordingly, submit their expression of interest in the manner prescribed in E-Auction Process Document.
4. The Liquidator has the absolute right to accept or reject any or all offer(s) or adjourn/postpone/cancel/modify/terminate the e-Auction or withdraw any assets thereof from the auction proceeding at any stage without assigning any reason thereof.
5. As per proviso to clause (f) of section 35 of the Code, the interested bidder shall not be eligible to submit a bid if it fails to meet the eligibility criteria as set out in section 29A of the Code (as amended from time to time).
6. The Liquidator reserves the right to give priority to bidders who will participate in both Block I and II to ensure maximum realisation of assets.

Date and Place: May 03, 2022, Mumbai.

Sd/-
Indrajit Mukherjee
IBBI/IPA-001/IP-P-01533/2018-19/12450
Liquidator of DSK Motors Private Limited (In Liquidation)